

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
WRIT PETITION URGENT 2 OF 2020 (TO BE NUMBERED SUBSEQUENTLY)**

COURT ON ITS OWN MOTION

IN RE: Extension of Interim Orders

CORAM:

**Hon'ble the Chief Justice
Hon'ble Shri A.A. Sayed, J.
Hon'ble Shri S.S. Shinde, J.
and
Hon'ble Shri K.K. Tated, J.**

PRESENT:

**Shri Anil C. Singh, Additional Solicitor General of India.
Shri Ashutosh Kumbhakoni, Advocate General of State of Maharashtra.
Shri Subhash J. Ghatge, Chairman of Bar Council of Maharashtra and
Goa.
Dr.Milind Sathe, President of Bombay Bar Association.
Shri Nitin Thakkar, Vice-President, Bombay Bar Association.
Mr.Birendra Saraf, Secretary, Bombay Bar Association.
Shri Nitin V. Gangal, Vice-President of Advocates' Association of West-
ern India.
Shri Iqbal Chahal, Municipal Commissioner, Municipal Corporation for
Greater Mumbai.
Mr.A.Y.Sakhare, Standing Counsel for Municipal Corporation of
Greater Mumbai.
Dr.Uday Warunjikar, Member of Bar Council of Maharashtra & Goa.
Mr.Kaiwan Kalyaniwalla, President, Bombay Incorporated Law Society.**

P.C.:

**ORDER
JUNE 15, 2020**

1. The lockdown is still on. Complete access to justice is yet at a distance. Having regard to the prevailing situation, in exercise of powers inherent in the High Court and to serve the ends of justice, the order dated March 26, 2020, since extended by an order dated April 15, 2020 and operative till today, is continued and it shall be in operation till July 15, 2020, if not directed otherwise in the meanwhile. It is made clear that this order

shall not have any application in respect of matters where interim orders have been passed, which are to be in operation until further orders of the relevant Courts or to orders, which have been modified/varied/vacated after April 15, 2020. Liberty is, however, reserved for a party to apply for vacating of the interim order by making an application before the appropriate Court.

2. It is clarified that any order or decree for eviction/dispossession/demolition which has been passed by any court/tribunal/authority subsequent to the order dated March 26, 2020, shall also remain in abeyance till July 15, 2020, unless directed otherwise.

3. This order be published on the official website of this Court and its copy shall also be forwarded to all concerned.

Hon'ble the Chief Justice

Hon'ble Shri Justice A.A. Sayed, J.

Hon'ble Shri Justice S.S. Shinde, J.

Hon'ble Shri Justice K.K. Tated, J.